



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 172 Dispur, Monday, 2nd April, 2018, 12th Chaitra, 1940 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 2nd April, 2018

**No. LGL.77/2017/18.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 1st April, 2018 is hereby published for general information.

**ASSAM ACT NO. VI OF 2018**

(Received the assent of the Governor on 1st April, 2018)

**THE ASSAM APPROPRIATION (NO. II) ACT, 2018**

## AN ACT

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the Financial year, 2018-19

Be it enacted by the Assam Legislative Assembly in the Sixty-ninth Year of the Republic of India as follows:-

<b>Short Title</b>	1. This Act may be called the Assam Appropriation (No.11) Act, 2018
<b>Withdrawal of Rs.90269,91,78,000 from and out of the Consolidated Fund of the State of Assam for the financial year, 2018-19</b>	2. From and out of the Consolidated Fund of the State of Assam there may be withdrawn sums not exceeding those specified in column(3) of the Schedule amounting in the aggregate to the sum of Ninety Thousand Two Hundred and Sixty Nine Crore Ninety One Lakh Seventy Eight Thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2018-19 in respect of the services specified in column(2) of the Schedule.
<b>Appropriation</b>	3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year ending on the Thirty First day of March, 2019

### THE SCHEDULE ( See Sections 2 and 3 )

[1] Grant No/ Appropriation	[2] Services and Purposes	[3]			
		Sums Not Exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs	Rs	Rs	
1	State Legislature	Revenue	77,02,62,000	64,08,000	77,66,70,000
		Capital	51,12,28,000		51,12,28,000
	Head of State	Revenue		8,37,68,000	8,37,68,000
2	Council of Ministers	Revenue	7,75,88,000		7,75,88,000
3	Administration of justice	Revenue	420,03,54,000	59,91,87,000	479,95,41,000
		Capital	148,20,00,000		148,20,00,000
4	Elections	Revenue	197,40,82,000		197,40,82,000
5	Sales Tax & Other Tax	Revenue	569,69,72,000		569,69,72,000
		Capital	51,78,58,000		51,78,58,000
6	Land Revenue	Revenue	408,50,83,000		408,50,83,000
		Capital	15,00,00,000		15,00,00,000
7	Stamps and Registration	Revenue	48,70,96,000		48,70,96,000
8	Excise & Prohibition	Revenue	73,84,98,000		73,84,98,000
		Capital	50,00,000		50,00,000
9	Transport Services	Revenue	275,25,38,000		275,25,38,000
		Capital	243,35,46,000		243,35,46,000
10	Other Fiscal Service	Revenue	2,99,95,000		2,99,95,000
	Public Service Commission	Revenue		14,95,23,000	14,95,23,000

